

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2020

This the 19th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rukshana Kouser, Age 45 years,
W/o Alrshand Ahmad,
R/o Kirpak Mohalla, Kishtwar
Tehsil and District Kishtwar,
At present Master, Government UPS, Beewar.

.....Applicant

(Advocate: Mr.N.D. Qazi)

Versus

1. State of Jammu and Kashmir,
Through Commissioner/Secretary to Govt.,
School Education Department, Civil Secretariat,
Srinagar.
2. Director School Education, Jammu.
3. Chief Education Officer, Kishtwar.
4. Zonal Education Officer, Inderwal.
5. Headmaster, Govt. Middle School, Beerwar.
6. Abdul Latief Butt,
Master, UPS Bhagram Nallah.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr.Anand Mathur, Member (A))



By way of the present TA, the applicant has challenged the transfer order passed in the year 2017. Almost three and half years have elapsed since the issue of the transfer order.

2. Mr.Amit Gupta, learned AAG appearing for the respondents submits that the TA may be disposed of by directing the respondents to issue fresh orders for transfer as per the Transfer Policy. Learned counsel for the applicant has no objection provided that till the date of passing the transfer order the applicant may not be disturbed from her present posting at MS Beewar.

3. It is made clear that we have not expressed any opinion on the merits of the case.

4. The T.A is disposed of with the above directions. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Ak/-

(RAKESH SAGAR JAIN)
MEMBER (J)